

1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. L. T.-161/71.]

NOTIFICATIONS UNDER PASSPORTS ACT

VIDESH MANTRALAYA MEN UP-MANTRI (SHRI SURENDRA PAL SINGH) I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967 :

- (1) G. S. R. 125 published in Gazette of India dated the 23rd January, 1971 containing corrigendum to Notification No. G. S. R. 867 dated the 24th May, 1967.
- (2) G. S. R. 253 published in Gazette of India dated the 22nd February, 1971.
- (3) G. S. R. 254 published in Gazette of India dated the 22nd February, 1971.
- (4) G. S. R. 296 published in Gazette of India dated the 25th February, 1971.
- (5) The Passports (Amendment) Rules, 1971, published in Notification No. G. S. R. 297 in Gazette of India dated the 25th February, 1971.

[Placed in Library. See No. L. T.-162/71.]

12.51 hrs.

ELECTION TO COMMITTEE

ADVISORY COUNCIL OF THE DELHI DEVELOPMENT AUTHORITY

NIRMAN AUR AWAS MANTRALAYA MEN RAJYA MANTRI (SHRI I. K. GUJRAL) : I beg to move the following :

"That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves, to serve as members of the Advisory Council of the Delhi

Development Authority, for a term of four years, subject to the other provisions of the said Act."

MR. SPEAKER : The question is :

"That in pursuance of sub-section (2) (h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act."

The motion was adopted.

RESIGNATION BY MEMBER

(Shri Manmohan Tudu)

MR. SPEAKER : I have to inform the House that Shri M. M. Tudu, an elected member of the Lok Sabha from Mayurbhanj constituency has resigned his seat in the Lok Sabha with effect from the 23rd April 1971.

12.53 hrs.

RAILWAY BUDGET, 1971-72

MR. SPEAKER : How much time will the hon. Railway Minister take to read the budget ?

RAIL MANTRI (SHRI HANUMANTHAIYA) : I would take about 45 minutes. If the House so desires it may be taken up after lunch.

MR. SPEAKER : There is some more time left. You may start reading now.

SHRI HANUMANTHAIYA : The budget speech has to be read continuously and now we have got only five minutes. So, we may better take it up after lunch when most of the hon. Members would be present.

MR. SPEAKER : We have some other business to be taken up immediately after the

[Mr. Speaker]

lunch hour. So, it would be better if you finish your speech now.

SHRI HANUMANTHAIYA : How can I finish it before beginning ?

MR. SPEAKER : I think the House agrees that we should keep sitting till he finishes his speech.

SHRI HANUMANTHAIYA : May I point out that only five minutes are left now ? It should not be proper for me to read two or three paragraphs now and the rest after lunch. It should be continuous. Railways is one of the biggest public undertaking and the House should be in a mood to pay serious attention to the budget speech. It is not proper that it should be taken up so late.

SANSADIYA KARYA TATHA NAUWAHAN AUR PARIWAHAN MANTRI (SHRI RAJ BAHADUR) : It should be after lunch.

MR. SPEAKER : After the presentation of the railway budget there is a resolution to be taken up. Then the Prime Minister would be making a statement and there would be questions on that.

SHRI HANUMANTHAIYA : I will finish well before 3 O' Clock. I will take only 40 minutes.

MR. SPEAKER : It appears that you have already made up your mind to take it up only after lunch.

SHRI HANUMANTHAIYA : No, Sir.

MR. SPEAKER : We will adjourn now for lunch and re-assemble at 2 O'Clock.

12.55 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock

The Lok Sabha re-assembled after Lunch at Fourteen of the Clock.

[MR. DEPUTY SPEAKER in the Chair.]

RE. THIRD PAY COMMISSION REPORT

SHRI S. M. BANERJEE (Kanpur) : Sir, I have a very important matter which, with your permission, I raise.

MR. DEPUTY SPEAKER : No, no.

SHRI S. M. BANERJEE : It is a very important matter.

On the 22nd of this month we came to know from the newspapers that the report of the Pay Commission, which was appointed, is unlikely this year. The Third Pay Commission has ruled out the possibility of being able to submit the final report before the end of this year. They say that considerable delay may take place. I am surprised that the Commission makes such a statement. The Government can make a statement; I can understand that, but if the Pay Commission cannot submit the report by the end of this year, I think, such a commission should be scrapped. When Shri Vidya Charan Shukla was in the Finance Ministry he made a statement that the report would be submitted very soon. The Finance Minister is here and I would like him to take the first opportunity to make a statement. The Commission should be asked not to give a misleading report. 27 lakhs of Government employees are agitated on this issue.

14.05 hrs.

RAILWAY BUDGET, 1971-72

RAIL MANTRI (SHRI HANUMANTHAIYA) : Mr. Deputy Speaker, Sir, I rise to place before the House the Railway Budget estimates for the year 1971-72.

Preliminary Actuals for 1970-71

2. The Interim Budget presented in the month of March revealed that the Revised